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Crl.A.No. 887 OF 1998
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.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM No.1B.Judgment COURT No.9 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.A.No.887/1998

Arvind Singh Appellant

VERSUS

State of Bihar Respondent

(Heard by Hon'ble Banerjee and Balakrishnan,JJ.)

Date :26.4.2001 This appeal was called on for pronouncement of judgment today.

CORAM :
HON'BLE MR. JUSTICE D.P.MOHAPATRA
HON'BLE MR. JUSTICE U.C.BANERJEE

For Appellant:
Mr.Prem Sunder Jha,adv.

For Res.
Mr. B.B.Singh,adv.

UPON perusing papers the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Hon'ble Mr. Justice U.C.Banerjee pronounced the judgment of the Court. Appeal stands allowed. The appellant is acquitted. The appellant be set at liberty forthwith unless required in any other case. REPORTABLE@@
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.SP1
(Suman Wadhwa) (S.Malkani)
Court Master Court Master

Signed Reportable judgment is placed on the file.
.PA